

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 262/MP/2017

Subject : Petition seeking amendment to the transmission license granted to the Petitioner vide order dated 9.5.2011, passed in Petition No.105 of 2010, for including the 2X400 kV line bays, 2X400 kV tie bays and part of 400/220 kV sub-station equipment at Raipur sub-station of PGCIL.

Petitioner : Jindal Power Limited (JPL)

Respondents : Power Grid Corporation of India Limited and Others

Date of Hearing : 20.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, JPL
Shri Ambuj Dixit, Advocate, JPL
Ms. Priya Singh, Advocate, JPL
Shri Dheeraj Marwaha, Advocate, JPL
Shri Anil Dhar, Advocate, JPL
Shri Lakshayajit Singh, Advocate, JPL
Ms. Jyoti Prasad, PGCIL
Shri Bhaskar Wagh, PGCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition has been filed for seeking amendment to the transmission licence granted by the Commission in its order dated 9.5.2011 in Petition No. 105 of 2010 for including the 2X400 kV line bays, 2X400 kV tie bays and 2X50 MVAR reactors as part of 400/220 kV sub-station equipment at Raipur sub-station of PGCIL which were inadvertently missed by the Petitioner while seeking the transmission licence. Learned counsel, in support of its contention, relied upon the order of the Maharashtra State Electricity Regulatory Commission dated 9.7.2015 in Case No.136 of 2014.

2. The representative of PGCIL submitted that PGCIL vide affidavit dated 31.12.2018 has recommended the above bays and reactors which were inadvertently missed by the Petitioner while seeking the transmission licence.

3. After hearing the learned counsel for the Petitioner and the representative of PGCIL, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**